

**(2021) 06 SEBI CK 0080**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Miscellaneous Application No.635, 636 Of 2021 In Appeal No.140, 141 Of 2018

Multi Commodity Exchange Of India Limited

APPELLANT

Vs

India Infoline Commodities Limited

RESPONDENT

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**Date of Decision :** 16-06-2021

**Acts Referred:**

**Citation :** (2021) 06 SEBI CK 0080

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Sameer Pandit, Wadia Ghandy, Somashekhar Sunderasan, Yugandhara Khanvilkar, Ankur Loona, Aparna Wagle, Swapna Roopavate

**Final Decision :** Disposed Of

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**Judgement**

Tarun Agarwala, Presiding Officer

1. While deciding the appeals by our order dated April 26, 2021, we had passed the following directions :-

20. In view of the aforesaid, the impugned orders are quashed. The appeals are allowed. It would also open to the Disciplinary Action

Committee to issue a fresh show cause notice and if it is issued within two months from today the same shall be dealt with in accordance with

the principles of natural justice. In the circumstances of the case, parties shall bear their own costs.

2. After hearing the learned counsel for the parties and upon perusing the modification applications, we clarify that the show cause notice shall be

issued by the relevant authority of the Stock Exchange and hearing would be conducted by the relevant statutory committee.

3. The show cause notice shall be issued on or before July 15, 2021. The

modification applications are accordingly disposed of.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.